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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C. P. NO. 98 OF 1995
IN
O.A. NO. 1710 OF 1990

New Delhi this the 4th day of May, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER(A)

Om Prakash Ruhela S/O
Sundu Ram, R/O 1/96-A,
Modern Shahdara,
Gali No.23, Loni Road
(Ram Nagar) Shahdara,
Delhi.

... Applicant

(By Shri S. K. Bisaria, Advocate)

Versus

1. Shri M. S. Reddy, Secretary,
Ministry of Water Resources,
Sharam Shakti Bhawan,
New Delhi.

2. Shri A. B. Joshi, Chairman,
Central Water Commission,
Sewa Bhawan, R.K.Puram,
New Delhi.

... Respondents

ORDER (ORAL)

Shri Justice S. C. Mathur —

The applicant alleges disobedience by the respondents of the Tribunal's order dated 30.11.1994 passed in O.A. No. 1710/90.

2. The applicant was working as Punch-cum-Verifier. By order passed in the year 1988 he was promoted to the post of Machine Supervisor on regular basis. Thereafter, by an order passed in the year 1990, he was reverted to the post of Punch-cum-Verifier. The applicant challenged this reversion order through the aforesaid O.A. During the pendency of the application, the operation of the reversion order remained stayed. The applicant accordingly continued to work as Machine Supervisor. By the final order

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dated 30.11.1994 the applicant's O.A. was allowed and the reversion order was quashed. The applicant's present grievance is that despite the order of the Tribunal no formal order has been passed by the Administration promoting him formally to the post of Machine Supervisor with effect from 1988. Failure to pass such an order, according to the applicant, amounts to disobedience of the Tribunal's order. We are unable to accept the submission of the learned counsel for the applicant that a formal order was required. The order of promotion had already been passed in the year 1988. The consequence of the Tribunal's order dated 30.11.1994 is that that order continues and the order of reversion stands wiped off. In the circumstances, we are not satisfied that any contempt has been committed by the respondents.

3. In view of the above, the application is rejected.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur

(S. C. Mathur)
Chairman

/as/